

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3422**

**TO BE ANSWERED ON THE 6<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938  
(SAKA)**

**CORRUPTION IN DELHI POLICE**

**3422. SHRI KIRTI AZAD:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of plethora of complaints of corruption against senior officers of Delhi Police and if so, the details thereof along with the number of such officers who sent their children abroad for education at high costs;**

**(b) whether all officers of Delhi Police are obliged to post on their website, a list of their assets every year and if so, the details thereof;**

**(c) whether all officers of ACP and above have been posting their relevant details on Home Ministry's website every year;**

**(d) if not, the action taken against the defaulting officers for not complying with the Government's order; and**

**(e) whether the Government has taken note of senior Delhi Police Officers having taken up employment with the private sector, immediately after their retirement and if so, the reaction of the Government thereto?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a): The details of complaints of corruption against senior officials of Delhi Police provided by Delhi Police for the years 2014, 2015 and 2016 (upto 31.10.2016) are furnished below.**

| <b>S.No.</b> | <b>Year</b>                   | <b>Number of complaints received</b> |
|--------------|-------------------------------|--------------------------------------|
| <b>1.</b>    | <b>2014</b>                   | <b>16</b>                            |
| <b>2.</b>    | <b>2015</b>                   | <b>17</b>                            |
| <b>3.</b>    | <b>2016 (upto 31.10.2016)</b> | <b>26</b>                            |

**The complaints of corruption received against senior officers of Delhi Police are being dealt by the Government in accordance with DoPT OM No.104/76/2011-AVD-I dated 18.10.2013 and even no. dated 18.06.2014. As per the existing rules /guidelines on the subject, Delhi Police does not maintain any record of such officers who have sent their children abroad for education.**

**(b) to (d): As per Rule 16 of All India Service(Conduct) Rules, 1968, every Indian Police Service (IPS) officer shall submit annual property return of the previous year latest by 31st January of the following year. Non submission of property returns amounts to violation of conduct rules for which the officer is liable for disciplinary action. Vigilance clearance is being denied to the officer if fails to submit immovable property return within the stipulated time in terms of DoPT OM No.104/33/2005-AVD-I dated 07.09.2011. The property returns of the IPS officers are uploaded to the website being maintained by Ministry of Home Affairs. The officers at**

**the level of ACP and above (non-IPS officers) are also required to submit property returns under Rule 18 of CCS (Conduct) Rules, 1964. No website is being maintained for the purpose of property returns of the officers of ACP and above (non-IPS officers).**

**(e): The Government processes the applications of retired Senior Delhi Police officers for private employment after their retirement in terms of Rule 26 of All India Service (Death-cum-Retirement Benefits) Rules, 1958. Under this Rule, a pensioner shall not accept any commercial employment before the expiry of one year from the date of his/her retirement, except with the previous sanction of the Central Government.**

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